

ORDER

In continuation of Order No. 14/RG/Spl./Misc. dated 02.05.2020, Hon'ble the Chief Justice has been pleased to order that:-

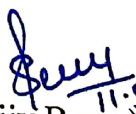
1. Clause-3 of Order No. 14/RG/Spl./Misc. dated 02.05.2020 stands modified to the effect that, "In case of PIL/Civil Writ Petition(s), the official respondents shall submit their respective response(s) on the issues raised in the petition within two working days. Thereafter, the cases in which mentioning is allowed or otherwise, will be communicated to the concerned Advocate through the Web-portal meant for mentioning as well as through SMS on the Mobile phone number of the advocate, provided in the mentioning request."

This will, however be subject to the discretion of the Bench where it deems necessary to take up the matter on an earlier date without waiting for response from the official respondent(s).

2. The Ld. Counsel/Parties are requested to ensure that whenever they send an advance copy through e-mail to the official respondents, they should provide the Case title, Advocate/Party name and his/her Mobile number in the title and subject of the e-mail.

3. All the Advocates/ Parties filing the petition shall ensure that 'Mentioning Id' and the date for which the mentioning has been accepted, be provided below the Index of the petition.

4. For the convenience of the Advocates and Litigants, the Advocate Form, E-filing instructions and E-filing User Manual shall be uploaded under the heading "Standard Procedure for E-filing" on the website of the High Court in COVID-19 notifications.


(Sanjiv Berry)
Registrar General
11.05.2020